

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-66/2005/4782/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Madhurjya Narayan,  
Principal Judge,  
Family Court-I, Kamrup,  
Guwahati.

Dated Guwahati the 31<sup>st</sup> May, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. FCG.167/24, dtd. 30.05.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 31.05.2024, along with station leave permission, from the morning of 31.05.2024 till the morning of 01.06.2024.** The Counsellor, Family Court-I, Kamrup, Guwahati, and in his absence, the Principal Judge, Family Court-II, Kamrup(M), Guwahati will remain in charge of your Court and Office during your absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-66/2005/4783-4784/A, dated , 31-05-2024**

Copy to:

1. The Principal Judge, Family Court-II, Kamrup(M), Guwahati.
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**